

**IN THE NATIONAL COMPANYLAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**(IB)-213/(PB)/2018**

**IN THE MATTER OF:**

Cadillac Info-tech Pvt. Ltd.

.... APPLICANT / PETITIONER

Vs

Navjeen Associates Pvt. Ltd.

.... RESPONDENT

**SECTION:**

Under Section 7 of Insolvency and Bankruptcy Code, 2016

**Order delivered on 02.07.2018**

**Coram:**

**DR. DEEPTI MUKESH**  
**HON'BLE MEMBER (JUDICIAL)**

**S. K. MOHAPATRA**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENTS:**

For the Petitioner(s):- Mr. Pulkit Deora & Nandini Sinha, Advocates

For the Respondent(s):- Mr. Ashish Virmani, Advocate

**ORDER**

Learned Counsel for the respondent states that in compliance of the order dated 14.06.2018 the detailed additional affidavit is filed on 29.06.2018 annexing all the documents. Learned counsel for the applicant prays for responding to the said affidavit and hence one week time is granted to file the response to the said affidavit with an advance copy to the other side.

List on 25<sup>th</sup> July 2018.

Sd/-

**(S. K. MOHAPATRA)**  
**MEMBER (TECHNICAL)**

Sd/-

**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**